

(As modified with ref. to Order No.89, dated 03.10.2015)

HCT-Q1

COURT OF THE

.....,

No.

January, 201...

Sub: I/II/III/IV Quarterly Statement of pendency and disposal of cases-*re*.

Ref: No. F.40 (26)(a)-HCT/STT-Q/2013/, dated on the above subject.

Name :

Period of Leave, if any:

Designation :

Period of Training, if any:

Place of posting :

Bandh/Strike, if any:

Period of disposal : From, 201..... to, 201.....

Total Working days during the Quarter : Civil Criminal = Total: DD

Actual Work done by the PO : Civil Criminal = Total: DD

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
01.	Title Suits									
02.	Money Suits									

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
03.	RCC Cases									
04.	Misc (J) Cases									
05.	Title Execution Cases									
06.	Money Execution Cases									
07.	Title Appeals									
08.	Money Appeals									
09.	RCC Appeals									
10.	RCC Revision Cases									
11.	Misc. Civil Appeals									
12.	Claim cases u/s. 166, MV Act									
13.	Indian Succession Act/Succession/G & W Act Cases									
14.	Guardianship Cases									
15.	Misc (Probate) Cases									
16.	Title (Probate) Suits									

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
17.	Title (Matrimonial) Suits									
18.	Appointment of Receiver/Guardian									
19.	Other Family Court matters									
20.	Reference under LA Act									
21.	Reference under ID Act									
22.	Interlocutory matter under ID Act									
23.	<i>Wakf</i> matters									
24.	Departmental Enquiry									
25.	Arbitration (Execution) matters									
26.	Other contested Civil Cases not covered above									
27.	Sessions Cases: Type –I (minimum contested disposal should be 6 cases in a month)									
28.	Sessions Cases: Type –II (minimum contested disposal should be 6 cases in a month)									
29.	Criminal Appeals									

Sl. No.	Types of Cases	Pending at the beginning of the Quarter	Institution during the Quarter	Total for disposal	Disposed of		Unit obtained		Pending after disposal	Remarks
					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
30.	Criminal Revisions									
31.	NDPS Act Cases									
32.	Cases under the Protection of Children from Sexual Offences Act, 2012 triable by Special Judge									
33.	Other Cases under Special Act tried by Sessions Courts									
34.	Warrant Procedure IPC Cases									
35.	Warrant Procedure Cases under other Acts not included in this list									
36.	Summons Procedure IPC Cases									
37.	Summons Procedure Cases under other Acts not included in this list									
38.	Summary Trial Cases under IPC									
39.	Summary Trial Cases under other Acts not included in this list									
40.	PFA Act /FS & S Act Cases									
41.	Electricity Act Cases									
42.	Essential Commodity Act Cases									
43.	Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act									

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					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
44.	Domestic Violence Act Cases									
45.	NI Act Cases									
46.	MV Act Cases/Traffic Challan Cases									
47.	Excise Act Cases									
48.	Juvenile Act Cases									
49.	Forest Act Cases									
50.	Wild Life Cases									
51.	Labour Act Cases									
52.	Weights & Measures Act Cases									
53.	Foreigners Act Cases/IM(D)T Act Cases									
54.	Cases under Passport Act & Rules made thereunder									
55.	Cinematography/Copy Right Act Cases									
56.	Prevention of Cruelty to Animal Act Cases									
57.	Gambling Act Cases									

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					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
58.	Tripura Police Act Cases									
59.	Tripura Shops & Establishment Act Cases									
60.	Cases of Atrocities on SC/ST									
61.	Prevention of Corruption (PC) Act Cases									
62.	Consumer Protection (CP) Act Cases									
63.	Arms Act Cases									
64.	Information Technology (IT) Act Cases									
65.	Cases investigated by CBI and tried by Special Judicial Magistrates									
66.	Enquiry held as per order of the Hon'ble SC/HC									
67.	Orders on Final Reports									
68.	Confessional Statements u/s. 164 (1), Cr. PC /TI Parade									
69.	Cases settled through Mediation									
70.	Cases disposed of in Lok Adalats/Holiday Courts: a) MAC Cases; b) Matrimonial matters; and									

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					Contested	Uncontested	Contested	Uncontested		
01	02	03	04	05	06	07	08	09	10	11
	c) Other Cases									
71.	Bail Applications u/s. 438 & 439 of Cr.P.C.									
72.	Other Bail Applications									
73.	Other Misc. Cases not covered above									
74.	Other Crl. Cases not covered above									
75.	Cases tried by the Juvenile Justice Board									
TOTAL										

The information given above are found correct on verification.

Total units achieved:

(Signature with date and seal of the Presiding Officer)

Remark by District & Sessions Judge:

Grade: Outstanding/Very Good/Good/Average/Below average

Signature with date & seal: